47 Written Answers

Code sections. However, one of the parties obtained stay against the investigation by Central Bureau of Investigation on 24-4-80 from the Honourable High Court of Calcutta. Counter-affidavit has been prepared by Central Bureau of Investigation and is being filed.

(b) to (e) Whereas the Ministry of Law waa consulted before filing the Special Leave Petition tty" the Directorate of Enforcement[^] the Central Bureau Of Investigation has not consulted the Ministry Qf Law as their investigations are reported to be in the preliminary stages.

कानपुर के कर्मचारी राज्य बीमा अस्पताल में एक व्यक्ति की मृत्यु

†1268 श्री कलराज मिश्राः क्या श्रम मंत्री यह बतानेकी कृपा करेंगे किः

(क) क्या यह सच है कि एलगिन मिल सं० 1 (कानपुर) के एक कर्मचारी श्री गंग ाप्रसाद की मृत्यु इन्जेक्शन लगाने के बाद कर्मचारी राज्य बीमा ग्रस्पताल में हई; श्रौर

(ख) यदि हां, तो इस सम्बन्ध में ब्योरा क्या है तथा मृत कर्मचारी के परि-वार को क्या मुग्रावजा दिया गया है ?

[Death of a person in ESI hospital at Kanpur

1268. SHRI KALRAJ MISHRA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that one Shri Ganga Prasad, an employee of the Elgin Mill No. I (Kanpur) died in the E.S.I. hospital after he was ad ministered an injection; and

(b) if so, what are the details in this regard and what compensation has been paid t© the family of the deceased employee?] 48

भम मंत्रालय में राज्य मंत्री (भी टी॰ ग्रंजेया) : (क) उत्तर प्रदेश सरकार ने, जो राज्य में कर्मचारी राज्य बीमा योजना के ग्रन्तर्गत डाटरी सुविधाय्रों की व्यवस्था करने के लिए जिम्मेवार हैं, सूचित किया दे कि बीमा शुदा व्यक्ति, श्री गंगा प्रसाद की इजैक्शन लगने के पश्चात मृत्यु हो गई ग्रौर यह कि उक्त मामले की जांच की जा रही है।

to Questions

(ख) उत्तर प्रदेश सरकार ने यह भी बताया **द्दै** कि जांच पड़ताज़ पूर्ण हो जाने पर मुग्रावजे के भुगतान के प्रश्न पर विचार किया जाएगा।

J [THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) The Government of Uttar Pradesh, who are responsible for provision o'f medical care under the Employees' State Insurance Scheme in the State, have reported that Shri Ganga Prasad, an insured person had died after an injection and that the matter is under investigation.

(b) The Government of Uttar Pradesh have also stated that the question of payment of compensation would be considered on completion of the investigation.]

Rates of T.A. and D.A. of Central Government employees

1269. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the rates of T.A. and D.A. of touring Central Government officers bave not been revised since long;

(b) if so, when these rates were revised last;

(c) what is the increase in percentage in price index since the rates were last revised;

(d) what are the reasons for which the rates were not revised; and

†Preriously Unstarred Question 1161 transferred from the 27 June, iggO *tl* J English translation. (e) whether Government propose to revise the rates; and if so, what are the details in this regard and if not, what are the reasons therefor?,

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (e) The existing rates of Daily Allowance, which are based on the recommendations of the Third Pay Commission, are applicable from 1-6-1974. A further improvement in these rates was effected 'from 1-2-1978 on the recommendations of a Task Force set up for simplification/rationalisation of rules, by which the higher rates of daily allowance applicable at Bombay/Calcutta were made admissible at all 'A' Class cities and Delhi/Simla rates at all 'Bl' Class cities. The rates of T.A. (Road Mileage Allowance) were last revised w.e.f. 29-6-1979. The rates of T.A. and DA. are not linked with price index as such, though the general rise in prices is borne in mind by the Government while revising these rates. Even a moderate increase in the rates of daily allowance involves heavy financial implications. Having regard to the difficult resources position, there is no proposal under consideration of the Government for upward revision of the rates of T.A. and D.A.

Abolition of octroi duty

1270. SHRI IBRAHIM KALANIYA: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that a number of Committees and study teams had been appointed in connec tion with the abolition of octroi duty by the Central Government;

(b) if so, what are the salient points made in various reports and recommendations of the said committees and study teams; and

(c) what action has so far been taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Y», Sir. (b) All the Committees etc. have highlighted the negative features of octroi and generally recommended its abolition or replacement by other taxes or imposts. They have also felt that by and large octroi impedes the smooth flow of traffic, hinders the growth of commerce and gives r^{se} to petty corruption and abuses etc

(c) The Central Government had examined the question in 1979. It was felt that abolition of octroi lies wholly within the fiscal jurisdiction of the States. The Central Government had held discussions with the State Governments to evolve a coordinated policy with regard to abolition of octroi and devising of suitable measures to make good the resulting loss in revenue. By and large the local bodies were averse to giving up of this source of revenue. The State Governments also generally were not prepared to bear the burden involved in compensating the locai bodies. There was also no unanimity about the measures to be adopted to recoup the losses by tapping other sources of revenue. Having regard to all relevant circumstances Central Government informed the States in August 1979 that in the context of the financial situation any sacrifice of revenue by the Centre or the States could not be contemplated however desirable abolition of octroi may be. The question of abolition of octroi was thus deferred.

Auction of property of Manaraja Yashwant Rao Holker in London

1271. SHRI BHOLA PRASAD; Will the Minister of FINANCE be pleased to state;

(a) whether Government are aware that recently furniture and other items belonging to late Maharaja Yashwant Rao Holker of Indore were auctioned in London by one Sotheby (auctio-ners) for Rs. 8 crores;

(b) if so, whether the amount ha* been transferred to India by his successors; and

(c) if so, what are the details in this regard?